

Annexure 4 Neemrana Land Private Limited: CIRP commenced on 29.05.2025; List of creditors as on 24.07.2025 List of Operational Creditors (Government Dues)								
S.No	Name	Date	Amount Claimed	Amount of claim admitted	Amount covered by security interest	Amount of claim not admitted	Amount of claims under verification	Remarks, if any
1	Rajasthan State Industrial Development & Investment Corporation Ltd (RISICO)	12-06-2025	₹ 1,091,586.00	₹ 1.00	₹ 0.00	₹ 0.00	₹ 1,091,585.00	Please refer notes
2	JVVNL	12-06-2025	₹ 98,895.00	₹ 1.00	₹ 0.00	₹ 0.00	₹ 98,894.00	Please refer notes
	Total		₹ 1,190,481.00	₹ 2.00		₹ 0.00	₹ 1,190,479.00	

1. All claims have been provisionally admitted at Re. 1 since on proof of claim has been submitted by claimant in support of claim form and limited information is available from the corporate debtor. The admitted claim may undergo change subject to the verification and collation of claims which is continuing. Further, JVNL has a security deposit of INR 24760/-.

2. As per Regulation 14 of IBC 2016, where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision

3. The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification.

4. Information / evidence / clarification are pending from Operational Creditor/Management for the claims under further verification.

Mr. Prabhu Dayal Pansoya
(Resolution Professional)
Reg No. IBR/19A-002/ IP-N01132/2021-2022/13748
In the matter of Neemrana Land Private Limited
Authorisation of Assignment (AFA): AA2/13748/02/311225/209483
AFA validity: 31.12.2025

For Neemrana Land Private Limited (Under CIRP)

Mr. Prabhu Dayal Pansoya
(Resolution Professional)
Reg No. IBR/19A-002/ IP-N01132/2021-2022/13748